

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 19 & 1 of 2013**

**Dated : 14<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Kerala State Electricity Board**

**...Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission ...Respondent (s)**

**Counsel for the Appellant (s): Ms. Kavitha for  
Mr. M.T. George**

**Counsel for the Respondent(s): Ms. Mukti Choudhary for  
Mr. Ramesh Babu**

**ORDER**

The learned counsel for the Respondent has filed the Written Submissions in both the Appeal Nos. 1 & 19 of 2013.

The learned counsel for the Appellant has filed the written Submissions in Appeal No. 1 of 2013, but unfortunately as mentioned in the earlier Order, he has not filed the Written Submissions in Appeal No. 19 of 2013. Accordingly, the learned counsel for the Appellant is

directed to file the Written Submissions in Appeal no. 19 of 2013 on or before 19.07.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **21.07.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/kt**